

(ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the National Council for Cement and Building Materials, New Delhi, for the year 1986-87.

(8) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.

[Placed in Library. See No. LT. 5742/88]

(9) A copy of the Annual Report (Hindi and English versions) on the Working and Administration of the Companies Act, 1956 for the year ended the 31st March, 1987 under section 638 of the said act.

[Placed in Library. See No. LT. 5743/88]

12.08 hrs.

DEMANDS FOR EXCESS GRANTS
(GENERAL), 1985-86

[English]

THE MINISTER OF STATE IN THE DEPARTMENT OF EXPENDITURE IN THE MINISTRY OF FINANCE (SHRI B.K. GADHVI) : I beg to present a statement (Hindi and English versions) showing Demands for Excess Grants in respect of Budget (General) for 1985-86.

PUBLIC ACCOUNTS COMMITTEE

[English]

Hundred and Sixteenth Report

SHRI S. JAIPAL REDDY (Mahbubnagar) : I beg to present the Hundred and Sixteenth Report (Hindi and English versions) of the Public Accounts Committee on Functioning of Valuation Cells and Valuation of Immovable Properties.

12.09 hrs.

COMMITTEE ON THE WELFARE OF
SCHEDULED CASTES AND SCHEDULE
TRIBES

Statements

[English]

SHRI RAM RATAN RAM (Hajipur) : I beg to lay on the Table a copy each of the following Statements (Hindi and English versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes :

(i) Statement showing action taken by Government on the recommendations contained in Chapters I, II and III and final replies in respect of Chapter V of Eighteenth Report (Eighth Lok Sabha) on Reservations for and employment of Scheduled Castes and Scheduled Tribes in Khadi and Village Industries Commission and facilities provided for the economic development of Scheduled castes and Scheduled Tribes by the Commission.

[Placed in Library. See No. LT. 5744/88]

(ii) Statement showing action taken by Government on the recommendations contained in Chapters, I, II and III and final replies in respect of Chapter V of Nineteenth Report (Eighth Lok Sabha) on Reservations for and employment of Scheduled Castes and Scheduled Tribes in Shipping Corporation of India Ltd.

[Placed in Library. See No. LT. 5745/88]

(iii) Statement showing action taken by Government on the recommendations contained in Chapter I, II and III of Twentieth Report (Eighth Lok Sabha) on problem of drinking water supply for Scheduled Castes and Scheduled Tribes in States and Union territories.

[Placed in Library. See No. LT. 5746/88]

(iv) Statement showing action taken by

Government on the recommendations contained in Chapter I and II and final replies in respect of Chapter V of Twenty-fifth Report (Eighth Lok Sabha) on Socio-economic conditions of Scheduled Castes and Scheduled Tribes in the Union Territory of Arunachal Pradesh.

[Placed in Library. See No. LT. 5747/88]

- (v) Statement showing action taken by Government on the recommendations contained in Chapters I, II and III and final replies in respect of Chapter V of Twenty-sixth Report (Eighth Lok Sabha) on Reservations for and employment of Scheduled Castes and Scheduled Tribes in Canara Bank and credit facilities provided by the Bank to Scheduled Castes and Scheduled Tribes.

[Placed in Library. See No. LT. 5748/88]

- (vi) Statement showing action taken by Government on the recommendations contained in Chapters I, II and III and final replies in respect of Chapter V of Twenty-eighth Report (Eighth Lok Sabha) on working of Integrated Tribal Development Projects in Andhra Pradesh.

[Placed in Library. See No. LT. 5749/88]

12.10 hrs.

MATTERS UNDER RULE 377

[English]

MR. SPEAKER : Shri Jai Prakash Aggarwal.

[Hindi]

SHRI HARISH RAWAT (Almora) : Sir, hon. Members from Delhi should not be allowed at all. Why are you allowing M.Ps. from Delhi ?

SHRI AJAY MUSHRAN (Jabalpur) : Sir, his turn came yesterday also and today too.

MR. SPEAKER : You are the makers of the rules and these are followed in the House. I do not come in the picture. This is not my job. What can I do if your luck does not favour you.

[English]

- (i) Need to give automatic admission to students of Junior Navyug Schools to its Senior Wing by upgrading Junior Navyug Schools

SHRI JAI PRAKASH AGARWAL (Chandni Chowk) : The Government has opened Navyug Schools in Delhi to provide better quality education to the children of economically weaker section of the society. At present there are four junior Navyug Schools but only one Senior Navyug School in Delhi. The children of Junior wings are denied automatic right of admission to the senior wings. Time and again, voice has been raised by the parents and other quarters to give admission to the students of Junior Navyug Schools to senior School but their requests have not been accepted to. The reasons given by the authorities are not very convincing.

After passing fifth standard from junior wing, the future of those who do not get 70% marks become uncertain. At this young age, they rush from pillar to post for getting admission in some good school and other schools also hesitate to accommodate them on the plea that Senior Wings of Navyug School should admit them.

I, therefore, urge upon the Government to look into the matter and give automatic admission to the students of Junior Navyug Schools to its senior wing by upgrading Junior Navyug Schools.

[Translation]

- (ii) Need to fill the reserved posts for Scheduled Castes and Scheduled Tribes in Government Services

SHRI RAM PUJAN PATEL (Phulpur) : Mr. Speaker Sir, I want to draw the attention of the Central Government towards a matter of utmost importance. After Indepen-